GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 497 ANSWERED ON FRIDAY, THE 07TH APRIL, 2017 [CHAITRA 17, 1939 (SAKA)]

VANISHING COMPANIES

QUESTION

*497. DR. KULAMANI SAMAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has any mechanism/provision in the existing statutes to monitor the fraudulent activities of various finance, plantation and other companies that have cheated the public worth thousands of crore of rupees over the past few years and have vanished;
- (b) if so, the details thereof along with the number of companies inspected by the Government agencies during the last three years and the current year; and
- (c) the further steps taken/being taken by the Government to prevent such fraudulent activities of the companies?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS JAITLEY)

(SHRI ARUN

(a) to (c): A Statement is laid on the Table of the House.

- (a) & (b) Action against fraudulent companies including finance and plantation companies is a continuous and regular process through various regulatory authorities. In this regard, Government has identified 185 companies for investigation through the office of Serious Fraud and Investigation Office [SFIO] during the last three years. These include chit fund /Multi-Level Marketing/Ponzi activities in unauthorized collecting of funds from public. A statement of such 185 companies is at Annexure –A. Further, this Ministry also ordered for inspection of Books of Account and records of 301 companies under the Companies Act in the last three years as per Annexure-B.
- (c) Government has taken a number of measures to check recurrence of corporate frauds:
 - (i) 'Fraud' as a substantive offence has been introduced in the Companies Act, 2013.
 - (ii) Statutory status to the Serious Fraud Investigation Office has been granted under the said Act.
 - (iii) Stricter norms of Corporate Governance and their implementation under the Companies Act, 2013.
 - (iv) Increasing application of technology for early detection of frauds through data analysis, surveillance and usage of forensic tools, etc.

ANNEXURE REFERRED TO IN REPLY TO THE STARRED QUESTION NO. 497 FOR ANSWER IN LOK SABHA ON 07.04.2016

State-wise and year-wise details of investigations ordered during the last three years into the affairs of companies involved in chit fund/ ponzi/ Multi-Level Marketing activities

2013-14

S. No.	State	No. of Companies ordered for
		Investigation
1	West Bengal	57
2	Assam	01
3	Uttar Pradesh	05
Total		63

2014-15

S. No.	State	No. of Companies ordered for
		Investigation
1	West Bengal	29
2	Jharkhand	02
3	Bihar	02
4	Orissa	18
Total		51

2015-16

S. No.	State	No. of Companies ordered for Investigation
1	West Bengal	26
2	Orissa	08
3	Maharashtra	05
4	Punjab	01
5	Rajasthan	01
6	Assam	06
	Total	47

2016-17

S. No.	State	No. of Companies ordered for
		Investigation
1.	Maharashtra	01
2.	West Bengal	19
3.	Orissa	01
4.	Assam	03

Total	24

Annexure-B

ANNEXURE REFERRED TO IN REPLY TO THE STARRED QUESTION NO. 497 FOR ANSWER IN LOK SABHA ON 07.04.2017

Year-wise details of inspections ordered during the last three years into the affairs of companies.

Year	Number of Inspections Ordered.
2014-15	23
2015-16	161
2016-17	117
Total	301
